NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 30/2018 IN CP (CAA) NO. 17/Chd/Hry/2017

In the matter of scheme of amalgamation of:

Kimia Biosciences Ltd. ... Petitioner Company No.1

With

Laurel Organics Limited. ... Petitioner Company No.2

Present: - Mr. Atul V. Sood, Advocate for the petitioner-companies.

Ms. Amarpreet Kaur, Senior Technical Assistant for Official
Liquidator, Chandigarh and Regional Director, New Delhi.

CA No. 30/2018

Notice of CA No. 30/2018 to the Official Liquidator, Chandigarh and the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi and Ms. Amarpreet Kaur, STA representing them accepts notice. Copy of the application has already been supplied to the above offices. The amended Company Petition in accordance with the proposed amendments has not been filed. Learned counsel for the petitioner-companies seeks time to file amended petition. The amended petition be filed at least 10 days before the next date with copy advance to the opposite side.

Ms. Amarpreet Kaur, STA aforesaid submits that reports by the Official Liquidator and Regional Director are yet to be filed. Only report of Registrar of Companies has been filed. It is submitted on their behalf that some clarifications have been sought from the applicantcompanies and the companies are yet to respond. Learned counsel for the applicant-companies submits that the response to the clarifications sought, will be filed at the earliest. The report of Official Liquidator and Regional Director be filed before the date fixed.

List the matter for hearing on 06.03.2018.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

January 31, 2018